

**CALCUTTA.--MUNICIPAL ACT.**

**ACT No. XXXIX. OF 1850.**

[*Passed on the 22nd November, 1850.*]

1. *Repeals part of Act 16, 1847, relating to the election of Commissioners, &c.*
2. *Continues the authority of existing Commissioners, with such addition to their number as Government may make, until 1st March 1851, or further legislative provision.*

To continue the Commissioners for the Improvement of the Town of Calcutta, pending the consideration of an Act to amend Act XVI. 1847.

Whereas Act XVI. 1847, for constituting Commissioners for the Improvement of the Town of Calcutta has been found inconvenient and ineffectual for the intended purposes thereof, and it is expedient that the constitution of the said Commission be amended, and that in the meantime no new election of Commissioners be made in pursuance of the said Act, It is enacted as follows:

I. So much of Act XVI. 1847, as relate to the election and time of holding office of the Commissioners for the Improvement of the Town of Calcutta, is repealed.

II. The Commissioners for the Improvement of the Town of Calcutta as now constituted, with the addition of such Commissioners as may be added, from time to time, to supply vacancies among the Commissioners nominated by the Governor of Bengal shall continue to be such Commissioners, and shall have and exercise all the powers entrusted to them under the said Act, or any other Act, until the First day of March 1851, or until other provision shall be made in that behalf by the Governor General of India in Council.